

**THE NATIONAL COMMISSION FOR SAFAI KARAMCHARIS
(AMENDMENT) ACT, 1997**

No. 18 OF 1997

[25th March, 1997.]

**An Act to amend the National Commission for Safai Karamcharis
Act, 1993.**

BE it enacted by Parliament in the Forty-eighth Year of the Republic of India as follows:—

Short title.

1. This Act may be called the National Commission for Safai Karamcharis (Amendment) Act, 1997.

Amendment of section 1.

2. In the National Commission for Safai Karamcharis Act, 1993 (hereinafter referred to as the principal Act), in section 1, in sub-section (4), for the figures, letters and words "31st day of March, 1997", the figures, letters and words "31st day of March, 2002" shall be substituted.

64 of 1993.

Amendment of section 4.

3. In section 4 of the principal Act, in sub-section (1), the following provisos shall be inserted, namely:—

"Provided that the Chairperson, Vice-Chairperson and every Member holding office as such immediately before the commencement of the National Commission for Safai Karamcharis (Amendment) Act, 1997 shall vacate their respective offices on the 31st day of March, 1997:

Provided further that the Chairperson, Vice-Chairperson and every Member appointed after the commencement of the National Commission for Safai Karamcharis (Amendment) Act, 1997 shall hold office for such period not exceeding three years as may be specified by the Central Government in this behalf or up to the 31st day of March, 2002, whichever is earlier."